BENCH-I

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P(IB) No.363/KB/17

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th September 2017, 10.30 A.M

Name of the Company Under Section		Punjab National Bank -Vs- Divyajyoti Sponge Iron P	Pvt Ltd	
		7 IBC	(L) time with	*
SI. No.	Representa	nation of Authorized tive (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
1	RAMAJI	I CHONDHABS	CORPORATE CREDITO	Lalelel X
.2 .		BAN MAZUMD	ER CURPLEATE DEBTOR	Dim A
	i.	ADVO CATE		13/0/10
3.	Ason.	Gretz, FCA	127	Sen- Fil
				13/9/)

## ORDER

Ld. IRP as well as Ld. Counsel for the financial creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor submitted that in this case same proceedings have been initiated by PNB & UCO Bank before the Debt Recovery Tribunal. Order passed in IBC case has overriding effect on proceedings in the matter.

IRP has filed progress report and first CoC meeting is scheduled to be held on 20/09/2017.

List the matter on 04/10/2017.

(Jinan K.R.)

Member (J)

(Vijai Pratap Singh)

Member (J)